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For Immediate Release

Telecom Regulatory Authority of India

TRAI releases recommendations on "Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category"

New Delhi, 27th December, 2018— The Telecom Regulatory Authority of India (TRAI) has today released recommendations on "Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category".

Department of Telecommunications (DoT) vide its letter No. dated 13th August, 2018 requested TRAI to provide Recommendations on methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category under the terms of clause 11 (1) (a) of TRAI Act, 1997 (as amended).

- 2. In this regard, a Consultation Paper (CP) on "Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category" was issued on 10th October 2018. The TRAI received comments from 9 stakeholders. An Open House Discussion (OHD) was conducted on 26th November 2018 in New Delhi.
- 3. Based on the comments/inputs received from the stakeholders and on its own analysis, TRAI finalized its Recommendations on 'Methodology for levy of Spectrum Charges for provision of Satellite based Services using Gateway installed in India under 'sui-generis' category'. The salient features of the recommendations are as follows:

- (a) The formula based spectrum charges should be replaced with AGR based spectrum charges in respect of provision of services by BSNL under its license for 'Provision and Operation of Satellite based services using Gateway installed in India' under 'sui-generis' category. These charges would cover the entire spectrum charges for handsets as well as for gateway.
- (b) The spectrum charges should be levied at 1% of the AGR of BSNL's satellite based services under 'sui-generis' category.
- (c) While determining the AGR for the purpose of levy of license fee and Spectrum Charges, the cost of handsets (which is separately identifiable) should be allowed as deduction from the Gross revenue of BSNL's Satellite based services under 'sui-generis' category.
- (d) There should be a defined time-line not exceeding 30 days within which an Import Licence should be granted and the same should be declared in the portal as well as in the Citizen's Charter.
- (e) DoT may review whether roaming service can be allowed for GSP service customers in a similar way in which mobile roaming is permitted.
- (f) DoT may review the need to restrict the GSP Service in certain (barred) areas, consequent to the establishment of Gateway by BSNL.
- 4. The recommendations have been placed on TRAI's website www.trai.gov.in. For clarification/ information, if any, Shri S. T. Abbas, Advisor (Network Spectrum & Licensing), TRAI may be contacted at Telephone Number +91-11-23210481.

Secretary, TRAI